

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

6

O.A. No. 2657 of 1997

New Delhi, dated 26th March, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Smt. Bachhi Devi,  
W/o Late Shri Partap Singh,  
F-15, Press Road,  
New Delhi.

.... APPLICANT

(By Advocate: Shri M.K. Gupta)

VERSUS

1. Union of India through  
its Secretary,  
Ministry of Urban Affairs & Employment,  
New Delhi-110011.

2. The Directorate of Printing,  
'B' Wing, Nirman Bhawan,  
New Delhi-110011.

3. The Manager & Estate Officer,  
Govt. of India Press,  
Minto Road,  
New Delhi-110002.

.... RESPONDENTS

(By Advocate: Shri K.K. Patel)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant impugns respondents' O.M. dated 14.5.97 (Ann. A-1) and seeks compassionate appointment consequent to the unfortunate demise of her husband on 24.9.96.

2. Respondents have rejected the case by the impugned O.M. dated 14.5.97 on the ground that the terminal benefits received by the applicant is almost equal to the sum her husband would have

received when he retired and the family cannot be treated to be in an indigent condition.

3. Shri Gupta states that applicant has three minor school going children and she is seeking compassionate appointment for herself to enable her to look after them. He further avers that prior to the unfortunate demise of applicant's husband, he was ill for nearly two years and was without pay and furthermore he had to incur considerable debts and the bulk of the terminal benefits received by applicant after the unfortunate death of her husband went towards liquidating the same.

4. There is no doubt that there is a long list of persons seeking compassionate appointment, maintained by respondents, and even if applicant were to be considered for compassionate appointment, it could only be in her turn.

5. Keeping the above in view this O.A. is disposed of with a direction that when applicant's turn for consideration for compassionate appointment <sup>is over</sup> to come, respondents should consider the same keeping in view the totality of the facts and circumstances governing her case, and thereupon pass a detailed and speaking order in accordance with rules and instructions.

6. Shri Gupta states that applicant undertakes to vacate the Govt. accommodation in her possession by 31.3.98.

(8)

6. This O.A. stands disposed of in terms of  
Para 4 above. No costs.

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(S.R. ADIGE)  
VICE CHAIRMAN (A)

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